

Kashmir was provided an amount of ₹ 765.00 lakhs for setting up of a 50 bedded AYUSH Hospital at Harwan (Kashmir). The building has been partially constructed at Harwan. However, due to court intervention, the hospital has not become functional.

Assessment of un-electrified rural households

*325. SHRI BHUBANESWAR KALITA: Will the Minister of POWER be pleased to state:

(a) whether Government has made any assessment of un-electrified rural households in the country;

(b) if so, the details thereof, State-wise particularly in Assam and other North Eastern States;

(c) the extent to which achievements have been made, and how many villages left un-electrified till 31 March, 2019; and

(d) the target date of Government to cover the entire rural households in the country, with specific reference to Assam and other North Eastern States?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) to (d) As reported by the States, all inhabited census villages across the country stood electrified on 28.04.2018, including Assam and other North Eastern States. Government of India launched Pradhan Mantri Sahaj Bijli Har Ghar Yojana - Saubhagya in October, 2017 with the objective to achieve universal household electrification by providing electricity connections to all willing un-electrified households in rural and all poor households in urban areas across the country, by March, 2019. All States have declared electrification of all households on Saubhagya portal, except 18,734 households in LWE affected areas of Chhattisgarh as on 31.03.2019. As reported by the States, 2.63 crore households were electrified up to 31.03.2019 across the country including Assam and other North Eastern States, since launch of the scheme on 11.10.2017. State-wise detail is given in the Statement (*See below*).

Subsequently, Government of Chhattisgarh on 14.06.2019 has reported 40,394 un-electrified households and Government of Rajasthan on 01.07.2019 has reported that there are 1,45,528 un-electrified households left in the State. Government of Assam has reported on 19th July, 2019 that there are few un-electrified households including those located in non-cadastral villages (NC), forest villages (FV), permanent grazing reserves

(PGR), variable grazing reserves (VGR) who are outside the mandate of Assam Power Distribution Company Limited (APDCL) for household electrification.

Statement

State-wise electrification of households as per Saubhagya portal during the period from 11.10.2017 to 31.03.2019.

SI. No.	Name of the States	Number of households electrified
1	2	3
1.	Andhra Pradesh	181,930
2.	Arunachal Pradesh	47,089
3.	Assam	1,745,149
4.	Bihar	3,259,041
5.	Chhattisgarh	749,397
6.	Gujarat	41,317
7.	Haryana	54,681
8.	Himachal Pradesh	12,891
9.	Jammu and Kashmir	387,501
10.	Jharkhand	1,530,708
11.	Karnataka	356,974
12.	Madhya Pradesh	1,984,264
13.	Maharashtra	1,517,922
14.	Manipur	102,748
15.	Meghalaya	199,839
16.	Mizoram	27,970
17.	Nagaland	132,507
18.	Odisha	2,452,444
19.	Puducherry	912

1	2	3
20.	Punjab	3,477
21.	Rajasthan	1,862,736
22.	Sikkim	14,900
23.	Tamil Nadu	2,170
24.	Telangana	515,084
25.	Tripura	139,090
26.	Uttar Pradesh	7,980,568
27.	Uttarakhand	248,751
28.	West Bengal	732,290
TOTAL		26,284,350

Fraud prevention wing to detect fraud in banking system

*326. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a sharp rise of willful defaulters in public sector banks and private sector banks despite threat of new bankruptcy law;

(b) if so, the details thereof, bank-wise;

(c) whether Government has found any fraud by willful defaulters, if so, Government's reaction thereto;

(d) whether Government is considering to set up a separate fraud prevention wing to detect willful defaulters/fraud in the banking system at an early stage; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (e) Comprehensive measures have been taken with a view to deter and check wilful defaulters and perpetration of fraud, including, inter-alia, the following:

(1) As per data reported by Public Sector Banks (PSBs), till 31.3.2019, suits for recovery have been filed in 10,022 cases. In cases involving secured assets, action under the provisions of the Securitisation and Reconstruction of